

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 104  
442/252/ND/2020

**IN THE MATTER OF:**  
Crux Innovations Pvt. Ltd.

...APPELLANT

Vs.

ROC NCT of Delhi and Haryana

...RESPONDENT

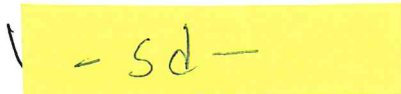
**Section**  
Under Section 252

Order delivered on 11.11.2020  
(Virtual Hearing)

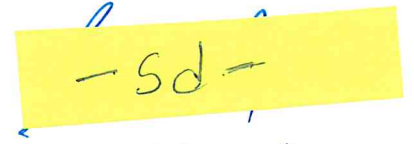
**Coram:**  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant :  
For the ROC :  
For the Income Tax Department :  
**ORDER**

Heard the submissions made by the counsel for the appellant. AROC as well as Income Tax Department may file their reply within 10 days. Post the matter to 27<sup>th</sup> November, 2020.



(V.K. Subburaj)  
Member (T)



(P.S.N. Prasad)  
Member (J)